

REGISTRAR'S ORDER

CCPA 21/99  
(OA 330/96)

1/23.09.99

None for the applicant. It appears that notices could not be issued due to deficit postal stamp of Rs.3/- The applicant to file the deficit postal stamp. The deficit be notified on the notice board for filing deficit postal stamp. Issue the notice fixing 15.11.99 for filing show-cause.

Notified  
on the notice  
board on  
28.9.99

*AW*  
28/9/99

Deficit  
Stamp  
have not  
filed till  
now

*AW*  
05/11/99

SRK

*✓*  
(A.K. Verma)  
Registrar

2/16.11.99

None for the applicant. Notices could not be issued due to deficit postal stamp which has not been supplied upto now. List the record before me on 29.11.99 for filing deficit postal stamp.

SRK

*✓*  
( A.K. Verma )  
Registrar

3/29.11.99

None for the applicant. Deficit postal stamp not supplied. List the record before me on 13.12.1999 for filing deficit postal stamp.

SRK

*✓*  
( A.K. Verma )  
Registrar

4/13.12.99

None for the applicant. Deficit postal stamp of Rs.3/- not filed due to which notices could not be issued. It appears that deficit was notified on notice board on 28.9.99. List the record before me on 3.1.2000 for filing deficit <sup>stamp</sup> postal stamp.

SRK

*✓*  
( A.K. Verma )  
Registrar

CCPA 21/99

8/8/18/99x

5/3.1.2000

None for the applicant. Deficit postal stamp of Rs.3/- not filed and notice could not be issued. List the record before me on 17.1.2000 for filing deficit postal stamp.

( A.K. Verma )  
Registrar

SRK

6/17.1.2000

None for the applicant. Deficit postal stamp not filed even after notifying the deficit on notice board on 28.9.99. List the record before the Hon'ble Bench on 27.1.2000 for direction.

( A.K. Verma )  
Registrar

SRK

7./ 27.1.2000. ~~From the office report~~

Shri K. Kumar, the counsel for the applicant.

From the office report, we gather that proper requisites and deficit stamp have not been filed by the applicant inspite of repeated adjournments granted to him. Be that as it may, Shri K. Kumar, the counsel has submitted that it will be done without further delay. It is, therefore, directed that the deficit stamp and proper requisite be filed within two days, and thereafter, notices be issued. In case, no requisites and deficit stamp is filed within two days, it may be listed for final disposal. List it on 9.3.2000 for hearing on CCPA.

( L. HMING IANA )

MEMBER (A)

( S. NARAYAN )

VICE-CHAIRMAN

/CBS/

4-2-2000  
AUG  
4-2-2000

Deficit stamp  
filed on  
29.1.2000  
to be filed  
by 1.2.2000  
Notices issued  
on 4.2.2000

COPA 21/99  
(O.A. No. 330/96)

8/09.03.2000 None for the applicant.

Shri G.Bose, counsel for the respondents.

On request made on behalf of the respondents, four weeks time is allowed to file show cause reply. Put-up on 13.04.2000 for hearing on contempt.

SKJ (L. Hmingliana) / M(A)

*Sany*  
(S. Narayan) / V.C.

VAKILATNAM  
filed on  
9.3.2000  
And kept in  
file 11c

N. Tapan  
31.3.2000

9./ 13.4.2000.

Since D.B. is not available today, let it be listed on 4.5.2000 for hearing on contempt.

/CBS/

*L. HMINGLIANA*

MEMBER (A)

10/4.5.2000 As D.B. of Court No.I is sitting at Ranchi,

list it for hearing on contempt on 28.6.2000.

SKS

*L. HMINGLIANA*  
( L. Hmingliana )  
Member (A)

*L. Jha*  
( L. Jha )  
Member (J)

11/28.6.2000

None for the applicant.

Shri Vikash Jha, JC to Sri G.Bose, Rly. counsel.

Show-cause reply not filed so far. Four weeks further time is allowed to file the same. List it for hearing on 4.8.2000.

MRS.

*L. HMINGLIANA*  
( L. Hmingliana )  
Member (A)

*LJ*  
( Lakshman Jha )  
Member (J)

12/4.8.2000

Shri Kamlesh Kumar, counsel for the applicant.

Shri Gautam Bose, counsel for the respondents.

The learned counsel for the applicant  
presses for hearing. The learned counsel for the  
respondents states that the show-cause reply has  
already been received and the same shall be filed  
in a couple of days. On his request, list it for  
hearing on 7.9.2000.

MPS.

( L. Hminglana )  
Member (A)

( Lakshman Jha )  
Member (J)

13/07.09.2000 : Shri Kamlesh Kumar, counsel for the applicant.

Shri G. Bose, counsel for the respondents.

Show cause reply is filed. It appears from  
the show cause reply that as per Annexure-R/1, the re-  
presentation of the applicant has been favourably disposed  
of. Therefore, there remains no cause of action for  
proceeding <sup>in</sup> the contempt. Accordingly, the contempt proce-  
ding is dropped, and the CCPA stands disposed of.

skj

( L. Hminglana ) / M(A)

( Lakshman Jha ) / M(J)